

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:5935

ANSWERED ON:02.05.2003

NOC FOR PETROL PUMPS

CHARAN DAS MAHANT;SUKDEO PASWAN

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

[a] the number of No Objection Certificates issued to applicants (Dealers) for the concerned oil companies to start new petrol pumps by the 'explosive department' from January, 2003 to till date particularly in the month of March, 2003 ;

[b] whether the Department of Explosive demands the grant of issue of NOC for a particular site in the name of concerned oil company for the grant of licence to instal petrol pump ;

[c] if so, whether the NOC issued for a particular site in the name of one oil company can be utilised by the other oil company in case the earlier company is not willing to instal pump on that particular site ;

[d] if not, the detailed guidelines/ rules/ provisions described by the Explosives Department in this regard ;

[e] whether the Department of Explosives would be directed to make the rules/ practice rational to avoid the unnecessary harassment and delay as the NOC by the district magistrates is granted for particular site and not for the oil company ; and

[f] if not, the reasons therefor ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (Shri CH. Vidyasagar Rao)

(a) The number of licences issued by Department of Explosives to start new petrol pumps from January, 2003 till date are 737. A total number of 334 licences have been issued in the month of March, 2003.

(b) to (d) : Under Rule 144 of the Petroleum Rules, 2002, No Objection Certificate from district authority for a particular site is required in the name of applicant be it an oil company or otherwise. NOC issued for a particular site in the name of one oil company can be utilised by other oil company in case the earlier company is not willing to instal the pump on that particular site provided the earlier company gives consent in favour of other oil company. Specific provisions are contained in the Rule 156 of the Petroleum Rules, 2002.

(e) & (f): Petroleum Rules, 2002 provide for transfer of licence within its validity period. Since, No Objection Certificate granted by the district magistrates is meant for the site and due to provision of transfer of licence in the Petroleum Rules, 2002, no fresh NOC for that particular site is required.